

**Japanese Speaking Interpreters
Requisitioned by Airport Security
Department**

825. SHRI EDUARDO FALEIRO
Will the Minister of TOURISM AND
CIVIL AVIATION be pleased to state

(a) whether Japanese speaking Interpreters have been requisitioned by the Aviation Security Department at all four international airports,

(b) if so, details thereof, and

(c) reasons thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU SHOTTAM KAUSHIK) (a) to (c) Under the Contingency Plan to deal with emergencies arising out of hijacking and other terrorist threats to civil aviation, a panel of negotiators linguists, psychiatrists etc is required to be kept ready so that their services may be requisitioned at short notice. This panel was drawn up in consultation with I.B. and Cabinet Secretariat and includes a person knowing the Japanese language. There was, however, no occasion to alert the panel or to requisition the services of any interpreter.

**Representation from Claimants
Association, Calcutta**

826. SHRI SAMAR MUKHERJEE
Will the Minister of COMMERCE,
CIVIL SUPPLIES AND COOPERATION
be pleased to state

(a) whether Government have received representation from Claimants Association, Calcutta, containing certain valuable suggestions for improving the working of the office of the Custodian of Enemy Property for India for speedy disposal of the pending claims, and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG) (a) and (b) Yes, Sir. To expedite verification of claim, a post of Officer-on-Special-Duty and two posts of S.A.S. Accountants have been sanctioned for the branch office of Custodian of Enemy Property at Calcutta. The Officer-on-Special-Duty, in addition to verification of claims will also look after the work relating to the management of properties vested in the custodian of enemy property for India in Calcutta region. Arrangements have also been finalised to appoint a new incumbent, for the

post of Custodian of Enemy property who will be devoting his full time to the functions and duties incidental to the post.

As regards the appointment of former Custodian of Enemy Property (Shri M.K. Rangachari) as Chairman of the Panel as suggested by the association, the matter was examined and it was found that in regard to the settlement of financial claims, it is always prudent to appoint a serving member as Chairman of the Panel.

The Custodian of Enemy Property administers the properties vested in him, which are scattered all over the country, with the aid of State/Union Government officials posted in the area. No special office at Calcutta for this purpose seems to be called for. Recently, the Governments of State/Union Territories have been advised to make all arrangements to detect and report 'enemy properties', if any which ought to vest in the Custodian of Enemy Property.

It would not be possible to verify the claims on the basis of collateral evidence. The claims which are substantiated by documentary evidence direct or indirect are being verified by the Panel since the verifications of financial claims without relevant documents could lead to abuse and open the doors to various objections.

**Absorption of Ex-Trade Apprentices
in I.A.**

827. SHRIMATI AHILYA P.
RANGNEKAR Will the Minister of
TOURISM AND CIVIL AVIATION
be pleased to state

(a) whether Government are aware about the long sufferings (for the last seven years) of Ex-Trade Apprentices of Indian Airlines, and

(b) if so, what steps have been taken for their absorption into the Indian Airlines ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK) (a) and (b) Although the Apprentices Act does not make it obligatory on the part of an employer to absorb the apprentices trained by him, yet Indian Airlines extends the following concessions to apprentices in the matter of employment—

(1) Apprentices are permitted to apply for posts in Indian Airlines without being required to be sponsored by the Employment Exchange.